

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2016 &
IA NO. 35 OF 2016 & IA NO. 838 OF 2017**

Dated: 24th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Tata Power Delhi Distribution Ltd.

....

Appellant(s)

Vs.

M/s Duggar Fiber Pvt. Ltd. & Ors.

....

Respondent(s)

Counsel for the Appellant(s) :

Mr. Sanjay Sen, Sr. Adv.
Mr. Alok Shankar
Mr. Anurag Bansal
Mr. Uttam Kumar
Mr. Kartikey

Counsel for the Respondent(s) :

Mr. Ravi Mehta
Mr. M.K. Pandey for R-1

Ms. Swapna Seshadri
Ms. Parichita Choudhury for
Mr. Manu Seshadri for R-2

ORDER

Mr. Ravi Mohta, learned counsel states that he has instructions to appear in the matter on behalf of Respondent No.1 in the place of earlier counsel and seeks some time to take steps. He is permitted to take necessary steps for filing vakalatnama on behalf of Respondent No.1.

As agreed by learned counsel for the parties, list the matter for hearing on **03.10.2018.**

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**